

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 242/MP/2019

Subject : Petition filed under Section 79 of the Electricity Act, 2003 read with Regulations 3(4) and 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Techno Electric & Engineering Company Limited (TEECL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 31.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Ms. Poonam Verma, Advocate, TEECL
Shri Saunak Rajguru, Advocate, TEECL
Shri Dinesh Parakh, TEECL
Shri Ashok Rajan, NLDC

Record of Proceedings

Learned counsel for the Petitioner, Techno Electric & Engineering Company Limited submitted that the present Petition has been filed *inter-alia* seeking direction to the Respondent, National Load Despatch Centre (NLDC) to withdraw its letter dated 8.7.2019 and to allow the Petitioner's application to change the name of the registered entity from 'Simran Wind Project Limited' to 'Techno Electric & Engineering Company Limited'. Learned counsel submitted that Simran Wind Project Limited, which was the registered entity under the REC mechanism, got merged with its holding company, namely, Techno Electric & Engineering Company Limited and there is no change in its legal status. However, the same has been contested by NLDC. Learned counsel requested to issue notice to the Respondent.

2. The Representative of the Respondent, NLDC accepted the notice and requested for time to file reply to the Petition.

3. After hearing the learned counsel for the Petitioner and the Representative of the Respondent, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not served already. The Respondent was directed to file its reply by 11.11.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any,



by 15.11.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing on 19.11.2019.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

